

FIR No. 118/20
State vs. Chetan
U/s 323/341/336/34 IPC & 25/27 Arms Act.
PS. Kotwali

14.05.2020

Present: Ld. APP for the State.
Sh. Chaman Lal, Ld. counsel for the applicant/accused
Chetan.

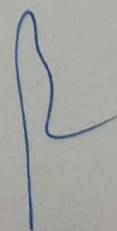
The bail application is moved on behalf of the applicant/accused
Chetan @ Goli.

It is stated in the application that the accused is innocent and has
been falsely implicated. It is further stated that the investigation qua the
accused is complete. It is further stated that the mother of the accused is bed
ridden and has to undergo surgery and there is no one in the family to except
the accused to look after her.

Reply of the IO is received.

As per the reply, the accused Chetan alongwith co-accused Vivek
had given fist blows to the complainant on 10.03.2020. It is further stated that
one improvised Country made pistol was recovered from the house of the
accused Vivek. During the search of the accused Chetan, no weapon was
recovered but during further investigation one country made pistol alongwith

contd./-



two live cartridges were recovered from his house on 08.05.2020. It is further stated that the accused should not be released on bail.

Submissions heard. Record perused.

The accused Chetan was arrested on 08.05.2020 when a country made pistol was recovered from his house. Nothing was recovered at the time of the search of the accused Chetan. The offences u/s 323/341/336 IPC are bailable in nature. Only the offences under the Arms Act are non-bailable. There are no criminal antecedents against the accused Chetan. Accordingly, keeping in mind the totality of the circumstances, the accused Chetan @ Goli is admitted to bail subject to furnishing of bailbonds in the sum of Rs.12,000/- alongwith one surety in the like amount and subject to the following conditions :-

1. That he shall not indulge into similar offense or any other offence in the event of release on bail.
2. That the accused shall not intimidate the complainant and influence the witnesses.
3. That the accused shall not tamper with the evidence.
4. That in case of change of his residential address, he shall intimate the court about the same.

Copy of the order be given dasti to Ld. LAC as prayed.

copy received
Shaman Lal
Adv.
Enl. No: D/3652/2010
14/5/20

(Pranav Joshi)
Duty MM/Central/THC
Delhi/14.05.2020